

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:13

ANSWERED ON:19.11.2009

PENDING COURT CASES

Namdhari Shri Inder Singh;Patel Shri Kishanbhai Vestabhai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in Supreme Court, High Courts and other trial courts as on date;
- (b) whether the Government has received any proposals to set alternative dispute resolution methods to reduce the pending cases in the country
- (c) if so, the details thereof; and
- (d) the action taken so far by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION No 13 FOR 19.11.2009 REGARDING PENDING COURT CASES ASKED BY SHRI INDER SINGH NAMDHARI, MP AND SHRI KISHANBHAI V. PATEL, MP.

(a): 53,221 cases were pending in the Supreme Court as on 30.9.09. As per the figures received from the High Courts, 40,18,914 cases were pending in the High Courts and 1,94,51,484 criminal cases were pending in the Subordinate Courts as on 30.6.09.

(b) to (d): Government has been encouraging the Alternative Dispute Resolution (ADR) methods to facilitate dispute resolution outside the courts and to reduce pendency of cases in the country. Code of Civil Procedure, 1908 has been amended to provide for settlement for disputes through arbitration, conciliation, judicial settlement including settlement through Lok Adalat or through mediation. Various High Courts have set up Mediation Cells at District Level Courts and also in the High Courts. National Legal Services Authority and the International Centre for Alternative Dispute Resolution are promoting ADR. Training programmes are also organized for training of Arbitrators, Conciliators and Mediators.

A National Consultation for Strengthening the Judiciary towards Reducing Pendency and Delays was held in New Delhi on 24-25 October, 2009, which, inter-alia, recognized the need for mediation and other methods of dispute resolution as an organized mainstream justice delivery mechanism.